

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1317 of 2010

(Arising out of Order-in-Original No. 21/SR(21)COMMR/RGD/09-10 dated 29-03-2010
passed by the Commissioner of Central Excise, Raigad)

DUFLON POLYMERS PVT LTDAppellant
Plot No. C-101, MIDC Mahad
Raigad -402301.

VERSUS

Commissioner of Central Excise-RAIGADRespondent
Utpad Shulk Bhavan
Plot No.1, Sector-17, Khandeshwar
Navi Mumbai-410206.

WITH

Excise Appeal No. 1318 of 2010

(Arising out of Order-in-Original No. 21/SR(21)COMMR/RGD/09-10 dated 29-03-2010
passed by the Commissioner of Central Excise, Raigad)

Suresh Uttekar
DUFLON POLYMERS PVT LTDAppellant
Plot No. C-101, MIDC Mahad
Raigad -402301.

VERSUS

Commissioner of Central Excise-RAIGADRespondent
Utpad Shulk Bhavan
Plot No.1, Sector-17, Khandeshwar
Navi Mumbai-410206.

WITH

Excise Appeal No. 1319 of 2010

(Arising out of Order-in-Original No. 21/SR(21)COMMR/RGD/09-10 dated 29-03-2010
passed by the Commissioner of Central Excise, Raigad)

Sandeep Goriwale
DUFLON POLYMERS PVT LTDAppellant
Plot No. C-101, MIDC Mahad
Raigad -402301.

VERSUS

Commissioner of Central Excise-RAIGAD

.....Respondent

Utpad Shulk Bhavan
Plot No.1, Sector-17, Khandeshwar
Navi Mumbai-410206.

AND

Excise Appeal No. 1320 of 2010

(Arising out of Order-in-Original No. 21/SR(21)COMMR/RGD/09-10 dated 29-03-2010
passed by the Commissioner of Central Excise, Raigad)

Bertram Fernandes

DUFLON POLYMERS PVT LTD
Plot No. C-101, MIDC Mahad
Raigad -402301.

.....Appellant

VERSUS

Commissioner of Central Excise-RAIGAD

.....Respondent

Utpad Shulk Bhavan
Plot No.1, Sector-17, Khandeshwar
Navi Mumbai-410206.

APPEARANCE:

Shri Rahul Pujary, Advocate for the Appellant
Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85444-85447/2020

Date of Hearing: 02-03-2020
Date of Decision: 02-03-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John